

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR**

**MIKI MAIZE MILLING PRIVATE LIMITED Operating In Food Processing Industry at  
59, G I D C Ta. Cambay, Kansari, Gujarat-388630**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                 |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                             | MIKI MAIZE MILLING PRIVATE LIMITED<br><br>CIN: U15490GJ2007PTC052354<br>PAN: AAFCM3870Q                                         |
| 2.                   | Address of the registered office                                                                                                      | 59, G I D C, TA. Cambay Kansari<br>Gujarat 388630                                                                               |
| 3.                   | URL of website                                                                                                                        | <a href="http://www.miki.co.in/">http://www.miki.co.in/</a>                                                                     |
| 4.                   | Details of place where majority of fixed assets are located                                                                           | Plot no. 52, 53, 54 & 59, G I D C TA.<br>Cambay, Kansari, Gujarat 388630                                                        |
| 5.                   | Installed capacity of main products/ services                                                                                         | Semi Wet Processing Mill- Capacity -<br>240 tons/ per day                                                                       |
| 6.                   | Quantity and value of main products/ services sold in last financial year                                                             | Rs. 22,24,52,900<br>(As per the latest available Audited<br>Financial Statements of FY 2022-23)                                 |
| 7.                   | Number of employees/ workmen                                                                                                          | NIL                                                                                                                             |
| 8.                   | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Can be sought by writing an email to the<br>RP at<br><br><a href="mailto:cirp.mikimaize@gmail.com">cirp.mikimaize@gmail.com</a> |
| 9.                   | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:                                         | Can be sought by writing an email to the<br>RP at<br><br><a href="mailto:cirp.mikimaize@gmail.com">cirp.mikimaize@gmail.com</a> |
| 10.                  | Last date for receipt of expression of interest                                                                                       | 24 <sup>th</sup> April, 2026                                                                                                    |
| 11.                  | Date of issue of provisional list of prospective resolution applicants                                                                | 4 <sup>th</sup> May, 2026                                                                                                       |
| 12.                  | Last date for submission of objections to provisional list                                                                            | 9 <sup>th</sup> May, 2026                                                                                                       |
| 13.                  | Date of issue of final list of prospective resolution applicants                                                                      | 19 <sup>th</sup> May, 2026                                                                                                      |
| 14.                  | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants      | 25 <sup>th</sup> May, 2026                                                                                                      |
| 15.                  | Last date for submission of resolution plans                                                                                          | 24 <sup>th</sup> June, 2026                                                                                                     |
| 16.                  | Process email id to submit Expression of Interest                                                                                     | <a href="mailto:cirp.mikimaize@gmail.com">cirp.mikimaize@gmail.com</a>                                                          |

Date: 09/04/2026  
Place: Ahmedabad

CA SUNIT JAGDISHCHANDRA SHAH  
Resolution Professional  
Miki Maize Milling Private Limited (IN CIRP)  
IP Registration No: IBBI/IPA-001/IP-P00471/2017-18/10814  
801-802, 8th floor, Abhijeet-1, Mithakali Six Roads,  
Navrangpura, Ahmedabad-380006











તળીની ક્ષેત્ર છોડી કલામાં 5ગ માંડ્યા: મહિલા ડોક્ટરે 10 કિલો સર્જિકલ સાધનો ઓગાળીને મૂર્તિ બનાવી



જિંદગીની હત્યા સ્કોટ નામની મહિલાએ મેડિકલ કારિયર છોડી કલામાં ટુનિંગમાં આની ઓગાળી બનાવી છે. તેમણે 10 કિલો સ્ટીલના સર્જિકલ સાધનોનો ઓગાળીને એક ક્રેકલેટિક પેશન્ટ નામની આનીની અને આકર્ષક મૂર્તિ તૈયાર કરી છે. આ કલાકૃતિ માનુષ્યના અનુભવને આબેહુલ રીતે દર્શાવે છે. ઓપરેશન થિયેટરમાં વપરાતા સાધનોને અહીં ભાવાનાત્મક સ્વરૂપ આપ્યું છે. આ આનીની પ્રતિકૃતિ કલામાં લંડનની યોર્ક સ્ટ્રીટ ગેલેરીમાં પ્રદર્શનમાં મુકવામાં આવી છે.

દાદાની કબર શોધવા બ્રિટિશ પરિવાર રાજસ્થાનમાં

ગોંચલી જમ્મુ  
બ્રિટિશ પરિવાર કોઈ મહેલ જેવા નહીં પણ ખાસ રાજસ્થાનના દોસા જિલ્લાના બાંટીકોઈ ગામમાં 80 વર્ષ પહેલાં દંપતી ધણેલા પોતાના દાદાની કબર શોધવા માટે ભારત પરતુ તાજેતરમાં ઈન્ડો-ચીન એક

પહોંચી હતો. શોધિયલ માંડિયા પર @ ughat.traveller નામના ટેન્ડલ પાસે જુના દસ્તાવેજો હતા. જેના પરથી તેમણે દાદાની કબર શોધવા માટે ભારત પરતુ તાજેતરમાં ઈન્ડો-ચીન એક

ભારતનો નોટિસ બોર્ડ

ભારતનો નોટિસ બોર્ડ  
સર્વિસ : સર્વિસ બોર્ડ ઓફ ઈન્ડિયા  
સર્વિસ : સર્વિસ બોર્ડ ઓફ ઈન્ડિયા  
સર્વિસ : સર્વિસ બોર્ડ ઓફ ઈન્ડિયા

દિવ્ય ભાસ્કર માં  
બેસણું અને શ્રદ્ધાંજલિ  
હવે ઘેર બેઠાં એક ક્લિક સહવા દોન પર બુક કરો  
BhaskarAd.com  
9772019222

પરીક્ષાની તારીખો ફેરફાર  
DDCET 2026  
પરીક્ષાની તારીખો ફેરફાર  
DDCET 2026

દિવ્ય ભાસ્કર માં  
બેસણું અને શ્રદ્ધાંજલિ  
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BhaskarAd.com  
9772019222

દિવ્ય બોનું વર્કશોપ જિવિસે 1000 મહિલાઓને  
નોટિસ બોર્ડ  
દિવ્યBhaskar.com

પશ્ચિમ રેલવે - અમદાવાદ ડિવિઝન  
વોક - ઇન - ઇન્ટરવ્યુ  
પૂર્ણ સમયના ધોરણે કાર્યાલય મેડિકલ પ્રેક્ટિશનરોની નિમણૂક  
અમદાવાદ મંડળની વિધિ બિઝનેસ પ્રેક્ટિશનરોની નિમણૂક / અમદાવાદ મંડળની વિધિ બિઝનેસ પ્રેક્ટિશનરોની નિમણૂક

Parul University  
HOSTEL WARDEN  
WALK-IN INTERVIEW IN RAJKOT  
Interested candidates can apply through  
vacancies.paruluniversity.ac.in

પશ્ચિમ રેલવે  
અમદાવાદ ડિવિઝન  
હોસ્પિટલની બિઝનેસ  
અને માળખાકીય સુવિધાઓના સંભાળના  
ગ્રેડીફિકેશન  
અમદાવાદ મંડળની વિધિ બિઝનેસ પ્રેક્ટિશનરોની નિમણૂક / અમદાવાદ મંડળની વિધિ બિઝનેસ પ્રેક્ટિશનરોની નિમણૂક

BIRLA VISHVAKARMA MAHAVIDYALAYA  
(Engineering College) An Autonomous Institution  
Managed by Charutar Vidya Mandal  
Vallabh Vidyanagar-388 120, Ta. & Dist. Anand, Gujarat (INDIA)  
REQUIRE STAFF  
Birla Vishvakarma Mahavidyalaya (Self-finance) invites application for the Teaching staff post.

પાન-મસાલા વિવાદમાં કડક કાર્યવાહી નહીં  
સલમાન ખાનને રાહત, બ્રામક જાહેરાત કેસમાં વોરંટ પર રોક  
સલમાન ખાનને રાહત, બ્રામક જાહેરાત કેસમાં વોરંટ પર રોક

ભાસ્કર CLASSIFIED  
નોટીસ બોર્ડ  
નામ પરિવર્તન  
નામ બદલાવેલ છે  
અભ્યાસ કરનાર બાળકોના વાલીઓ ની નજર છે. દિવ્ય ભાસ્કર પર, શું તમે તમારા શિક્ષણના કલાસ ની જાહેરાત આપી ?













**MeLeLine ERP India Private Limited**  
 CIN-U72900GJ2012PTC06954S8B1  
 s Flats, Near Urmi Char Rasta, Opp. Productivity Road, Alkapuri, Vadodra 390007, Gujarat.  
 Email- rupesh@gmail.com | Contact no.9714659599

**NOTICE**  
**FORM NO. INC. 26**

(Pursuant to the Rule 30 of the Companies (Incorporation) Rules, 2014) Change of Registered Office of **TIMELINE ERP INDIA PRIVATE LIMITED** from the "State of Gujarat" to the "State of Maharashtra"

Before the Central Government Hon'ble Regional Director, North Western Region, Ahmedabad Ministry of Corporate Affairs

Shavan, Opp. Rupal Park Nr. Ankur Bus Stop, Naranpura, Gujarat Ahmedabad – 380013

matter of sub-section (4) of section 13 of the Companies Act, 2013 clause(a) of sub-rule 30 of the Companies (Incorporation) Rules, 2014.

**AND**

matter of **TIMELINE ERP INDIA PRIVATE LIMITED** having its Registered Office at SB-1 Shyam Niwas Flats, Near Urmi Char ,Opp. Productivity Road, Alkapuri, Vadodra- 390007, Gujarat  
 CIN-U72900GJ2012PTC06954S  
 .....Applicant Company

**SEEKING OBJECTIONS FOR SHIFTING OF REGISTERED OFFICE**

whereby given to the General Public that the Applicant Company proposes application to the Hon'ble Regional Director North Western Region, Ahmedabad under Section 13 of the Companies Act, 2013 seeking confirmation of the Memorandum of Association of the Applicant Company in terms of Final Resolution passed on Saturday, 15th November 2025, to enable the Company to change its Registered Office from the State of Gujarat to the Maharashtra within the Jurisdiction of ROC, Mumbai, Maharashtra.

whereas whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (a.gov.in) by filing investor complaint form or cause to be delivered or send registered post of his/her objections supported by an affidavit stating the nature of interest and grounds of opposition to Hon'ble Regional Director, North Western Region, Ahmedabad as Address Given below within Twenty One (21) days from the date of publication of this notice.

Regional Director, North Western Region, Ahmedabad, Ministry of Corporate Affairs, ROC Bhavan, Opp. Rupal Park, Nr. Ankur Bus Stop, Naranpura, Ahmedabad – 380013.

**by to the Applicant Company at its Registered Office at the address mentioned**

Shyam Niwas Flats, Near Urmi Char Rasta, Opp. Productivity Road, Alkapuri, Vadodra.

**For and on behalf of**  
**TIMELINE ERP INDIA PRIVATE LIMITED**  
**U72900GJ2012PTC06954S**  
**Sd/-**  
**RUPESHBHAI SHANTILAL SHAH**  
**Director**



## AUCTION

### SUNPOWER METALICS PRIVATE LIMITED (IN LIQUIDATION)

SALE OF PROPERTIES AS PER INSOLVENCY AND BANKRUPTCY CODE, 2016  
Pursuant to Schedule I under Regulation 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

Notice is hereby given for the sale or assignment of the rights as the case may be, of the properties of **Sunpower Metalics Private Limited (in liquidation)**. Sale will be processed by the Liquidator through Bidding/Auction. Offers are invited by the undersigned Liquidator for sale of properties as more particularly described in the schedule hereunder.

**Sale of the Corporate Debtor's Assets on standalone basis.**

**DATE AND TIME OF E-AUCTION 23<sup>rd</sup> DAY OF APRIL, 2026, 11.00 AM TO 2.00 PM**

#### SCHEDULE OF THE PROPERTY

| Sr. No. | Address of the property                                                                             | Survey No. | Office No/ Flat No./Shop No. | Carpet Area (SMT) | Reserve Price INR (₹) | EMD Amount  |
|---------|-----------------------------------------------------------------------------------------------------|------------|------------------------------|-------------------|-----------------------|-------------|
| 1.      | Flat No -302A Kavya Hill View, S. No 43/3, Village Boriwade, Taluka and District Thane.             | S. No 43/3 | Flat No -302A                | 446 SFT           | 63,52,650/-           | 6,35,265/-  |
| 2.      | Flat No -303A Kavya Hill View, S. No 43/3, Village Boriwade, Taluka and District Thane.             | S. No 43/3 | Flat No -303A                | 387 SFT           | 57,58,425/-           | 5,75,843/-  |
| 3.      | Office No 01 on 1st Floor Kavya Hill View, S. No 43/3, Village Boriwade, Taluka and District Thane. | S. No 43/3 | Office No 01                 | 2,515 SFT         | 2,46,21,863/-         | 24,62,186/- |
| 4.      | Flat No, 203/B Atlantis CHS, S. No 32/1 Village Boriwade, Taluka and District Thane                 | S. No 32/1 | Flat No: 203/B               | 1,008 SFT         | 87,03,900/-           | 8,70,390/-  |

The Liquidator reserves the right to accept and/or reject all or any of the offers without assigning any reasons thereof. The said property is being sold on an "as is where is" basis.

|                                                   |                                 |
|---------------------------------------------------|---------------------------------|
| Last date of submission of Eligibility Documents  | 21/04/2026                      |
| Inspection of Assets of Corporate Debtor          | 10/04/2026 to 20/04/2026        |
| Last Date for submission of Earnest Money Deposit | 21/04/2026 (Up to 11.00 AM)     |
| Date and time of E-Auction for qualified bidders  | 23/04/2026, 11.00 AM to 2.00 PM |

#### Terms and Conditions of the E-Auction:

- The sale is on "as is where is", "as is what is", "whatever there is", "without any recourse" basis.
- The Sale will be done by the undersigned through e-Auction platform (with unlimited extension of 5 minutes each).
- For detailed terms & conditions of E-Auction sale, interested Applicants may refer COMPLETE E-AUCTION PROCESS INFORMATION DOCUMENT available on <https://ibbi.baanknet.com/eauction-ibbi/home> or can be obtained by sending an email to the Liquidator: [milind.kasodekar@kmdscs.com](mailto:milind.kasodekar@kmdscs.com) or [liq.sunpowermetalics@gmail.com](mailto:liq.sunpowermetalics@gmail.com)
- For e-auction process / helpline no. Phone No. +91 8291220220, Email: [support.ebkay@psballiance.com](mailto:support.ebkay@psballiance.com).
- For site inspections and property-related queries, please provide prior intimation at least one day in advance by email to [milind.kasodekar@kmdscs.com](mailto:milind.kasodekar@kmdscs.com) or [liq.sunpowermetalics@gmail.com](mailto:liq.sunpowermetalics@gmail.com).
- Eligibility documents will be scrutinised only upon the completion of the auction process, therefore all the bidders are advised to duly verify and submit the eligibility documents.
- It is to be noted that the bidders cannot place a bid for the value/ price below the reserve price and shall be placed bid for each separately.
- Successful Bidders will be declared after consultation with the Stockholder Consultation committee.
- Qualified bidders intending to submit bids are requested to visit service provider website <https://ibbi.baanknet.com/eauction-ibbi/home>.
- Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
- The Liquidator have the right to accept or extend or modify any terms and conditions of the e-auction.
- Extensions / corrigendum to this auction notice will be notified in the <https://ibbi.baanknet.com/eauction-ibbi/home> website & no separate paper publication will be issued. Interested bidders are requested to kindly visit [ibbi.baanknet.com](https://ibbi.baanknet.com/eauction-ibbi/home) auction website / auction ID.
- All the auction process documents are uploaded on the Baanknet Portal and the participants must download the same and submit all the documents on the portal.
- The Earnest Money Deposit (EMD) amount is being rounded off to the nearest number.
- Sal. shall be subject to the provisions of Insolvency and Bankruptcy code, 2016 and Regulations.

**Date: 09.04.2026**

**Place: Pune**

**Milind Kasodekar**

**Liquidator**

**Sunpower Metalics Private Limited**

**IBBI/IPA-002/IP-No.0116/2017-18/10285**

**Address: 3rd Floor, Satyagiri Apartment 77, Vijayanagar Colony, 2147, Sadashiv Peth, 411030**

## PUBLIC NOTICE

This is to inform the General Public that the Government of India, Department of Ministry of Environment, Forest and Climate Change, State Level Environment Impact Assessment Authority (SEIAA) - Maharashtra has granted Environmental Clearance vide EC Identification No. **EC25C3806MH575908N** dated 28/03/2026 for Proposed Part Redevelopment of Existing Sheds for Industrial / Logistics / Warehouse Park Project by **M/s. Central Warehousing Corporation** at Plot No. 1, Sector No 25, Vashi Road, Near APMC Fruit Market and Turbhe Station, Navi Mumbai 400703.

The copy of the clearance letter is available with

- Chairman, SEIAA (Maharashtra), Mumbai
- Secretary, MOEF & CCIA - Division MOEF & CC
- Member Secretary, Maharashtra Pollution Control Board, Mumbai
- Regional Office MOEF & CC, Nagpur
- District Collector, Raigad
- Commissioner, Navi Mumbai Municipal Corporation, Thane
- Regional Office, Maharashtra Pollution Control Board, Navi Mumbai.

May also be seen at official website of Ministry of Environment, Forest and Climate Changes at <https://parivesh.nic.in/>

## KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakev, Ambli, Ahmedabad, Gujarat-380054  
Corporate Office: C-902, Lotus Park, Graham Film Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India.  
Ph. No: +91 22 61796400 E-mail: [contact@kifshousing.com](mailto:contact@kifshousing.com) Website: [www.kifshousing.com](http://www.kifshousing.com)  
CIN: U65922GJ2015PLC085079 RBI COR: DOR-00145

### PHYSICAL POSSESSION NOTICE

- GANESH YADAV BORDE (Applicant)
- NEETA GANESH BORDE (CO-APPLICANT)

**Property Address:** All that piece and parcels of land bearing residential property **FLAT NO 104 SAI NIL APT 1ST FLOOR VASHIND ROAD VASHIND SHAHPUR THANE KALYAN MAHARASHTRA-421601.**

**WHEREAS**

The undersigned being the Authorized Officer of KIFS Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 19/12/2024 calling upon you to repay the amount mentioned in the Notice being Rs. 22,76,378/- (Rupees Twenty Two Lacs Seventy Six Thousand Three Hundred Seventy Eight Only) against your Loan Account No. LNHKL000200APP NO. 1001426 within 60 days from the date of receipt of the said notice.

You, having failed to repay the amount, notice is hereby given to you and the Public in general, that the undersigned has taken the Physical possession of the property described herein below which is mortgaged to KIFS Housing Finance limited in exercise of the powers conferred on them under Section 13(4) of the said Act read with Rule 8 of the said Rules on the 06/04/2026.

You in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with of Rs. 22,76,378/- (Rupees Twenty Two Lacs Seventy Six Thousand Three Hundred Seventy Eight Only) due as on date 13/12/2024 with further interest thereon from the 14<sup>th</sup> day of the December, year 2024 till payment thereof.

| Description of the Property                                                                                                                                                                                                                                               |                                     |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|
| All that piece and parcels of land bearing residential property <b>FLAT NO 104 SAI NIL APT 1ST FLOOR VASHIND ROAD VASHIND SHAHPUR THANE KALYAN MAHARASHTRA - 421601.</b><br>Boundaries as under Details : East : Road, West : Open Plot, North : Open Plot, South : River |                                     |
| <b>Place : Vashind,</b>                                                                                                                                                                                                                                                   | <b>SD/- Authorized Officer,</b>     |
| <b>Date : 06/04/2026</b>                                                                                                                                                                                                                                                  | <b>KIFS Housing Finance Limited</b> |

### Form No. URC-2

**Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013, [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(i) of the Companies (Audited) Regulations, 2014]**

1. Notice is hereby given that in pursuance to sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after seven days herof but before the expiry of thirty days hereinafter to the Registrar that Syntel Software LLP a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

i). To carry out diverse businesses in the Information Technology, Software Development, Artificial Intelligence and other related areas including but not limited to Consulting Services, Systems Integration, Requirement Analysis, Design of Computer Hardware and Software Applications, Software Development, Software Maintenance, Software Customization, Conversions/ Migrations / Re-engineering services, software quality control, testing, installation, implementation services, all forms of data processing, storage retrieval, transfer and communication devices, using internet, radio, telephony, satellite, optic fiber, or other wired and wireless means of communication, including, but not limited to, operation of network management, internet connectivity, server farms, speech processing, CAD/CAM, database development and maintenance, web based services and to engage in the business of providing Information Technology Enabled Services (ITES) including but not limited to eCRM services, customer acquisition and retention services, Customer contact/ call centers, Transaction Services, Business Process Outsourcing, Back Office Operation and Management Services, Network Management Support, Electronic Publishing, Revenue Accounting, Claims Processing, Data Warehousing, Data Mining, Data Modelling Services, IT enabled services for the entertainment and media industry including but not limited to Digitization of multi-media data, dubbing of audio video content in multiple languages, digitization/publishing of print media, on demand printing of textual material, Training Services associated with above and any other related and permissible activities.

ii) To carry out electronic commerce activities as permitted under the law over data networks, internet, broadband/broadcast networks and to develop instructional software and other materials and provide and franchise educational and training services in Software, Hardware and Tele-communications, to carry on business relating to all types and forms of computers and computer systems, computing devices, computer equipment, peripherals, communication interfaces and devices, instruments that use digital processors or are ancillary or attached to any of the foregoing, including, but not limited to conceptualizing, designing, developing, improving, marketing, buying, selling, licensing, franchising, providing consultancy, technical and related services, in respect of any of the above related areas in the field of information Technology area in India and overseas and to provide onsite offsite consulting services for clients in India and abroad.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Unit No. 1402, Supremis, E Wing, I Think Techno Campus, Kanjurmarg East, Mumbai, Maharashtra - 400042 India.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6.7.8 Sector 5, IMT Mansarovar, District Gurgaon (Haryana), Pin Code-122050, within 21 days from the date of publication of this notice, with a copy to the company at its registered office.

**Date: 09.04.2026**  
**Place: Mumbai**

**For and on behalf of Syntel Software LLP**

**Name: Neelutodi Cheerakuzhi Ajith**

**Designated Partner, DPN: 11068248**

## INCRED FINANCIAL SERVICES LIMITED

Registered office at : Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C - 70, G Block, Bandra - Kurla Complex, Bandra East, Mumbai - 400 051.

### SALE OF FINANCIAL ASSET BY INCRED FINANCIAL SERVICES LIMITED

(FORMERLY KNOWN AS KKR INDIA FINANCIAL SERVICES LIMITED) IN ACCORDANCE WITH THE RESERVE BANK OF INDIA (NON-BANKING FINANCIAL COMPANIES - TRANSFER AND DISTRIBUTION OF CREDIT RISK) DIRECTIONS, 2025, AS AMENDED FROM TIME TO TIME (RBI DIRECTIONS).

Expressions of interest are invited from eligible banks/asset reconstruction companies/non-banking financial companies/ All India Financial Companies and small finance banks and any other eligible entities for acquisition of the (i) term loan of INR 65,00,00,000/- (Indian Rupees Sixty Five Crore only) (AEDPL TL 1) sanctioned/distributed by Incred Financial Services Limited (formerly known as KKR India Financial Services Limited) (IFSL) to Accelerating Education and Development Private Limited (AEDPL); (ii) 5,250 unlisted rated redeemable non-convertible debentures of a face value of INR 1,00,000/- (Indian Rupees One Lakh only) each, aggregating to INR 52,50,00,000/- (Indian Rupees Fifty Two Crore Fifty Lakhs only) (AEDPL NCD 1) issued by AEDPL and held by IFSL; and (iii) 11,750 unlisted unrated redeemable non-convertible debentures of a face value of INR 1,00,000/- (Indian Rupees One Lakh only) each, aggregating to INR 117,50,00,000/- (Indian Rupees One Hundred Seventeen Crore Fifty Lakhs only) (RKVEPL NCD 1) issued by RKV Enterprises Private Limited (RKVEPL) and held by IFSL (Financial Assets). The sale is proposed to be conducted by way of the 'Swiss challenge method' in accordance with the RBI Directions, based on an existing offer received by IFSL from an eligible entity (Initial Bidder) for the acquisition of the Financial Assets. The Initial Bidder shall have a right to match the highest offer, if any, made by the counter bidders pursuant to the bid process in accordance with the RBI Directions. The sale of the Financial Assets by IFSL to the successful bidder shall be on an "AS-IS-WHERE-IS AND WHATEVER-THERE-IS BASIS" and without any recourse to IFSL. IFSL will not assume any operational, legal and/or any other type of risk associated with the Financial Assets. The counter bidders will be required to inter alia submit: (i) a duly signed expression of interest; (ii) a duly signed and stamped copy of the non-disclosure undertaking; and (iii) a duly signed and stamped affidavit in relation to Section 29A of the Insolvency and Bankruptcy Code, 2016, in the prescribed formats, on or before the cut-off date and time (i.e., April 11, 2026, on or before 5.00 pm IST) (EOI Submission Date). In addition to the above, the eligible counter bidders will also be required to deposit the earnest money (EMD) with IFSL at the time of submission of the expression of interest on or before the EOI Submission Date.

| Account name | Total outstanding amount as on 31 March 2026 | Base bid                                            | First challenger bid                                            | EMD amount                                                                                                                 |
|--------------|----------------------------------------------|-----------------------------------------------------|-----------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------|
| AEDPL TL 1   | INR 835,04,69,484/-                          | INR 44,90,00,000 (i.e., 100% on upfront cash basis) | INR 49,39,00,000/- (i.e. 10% minimum mark-up over the base bid) | INR 4,49,00,000/- (in the form of a demand draft drawn in favour of Incred Financial Services Limited, payable at Mumbai). |
| AEDPL NCD 1  |                                              |                                                     |                                                                 |                                                                                                                            |
| RKVEPL NCD 1 |                                              |                                                     |                                                                 |                                                                                                                            |

For formats of the documents referred to in (i), (ii) and (iii) above, the interested counter bidders should send an e-mail to [praktan.ayachit@incred.com](mailto:praktan.ayachit@incred.com), to the attention of **Mr. Praktan Ayachit**. Further, for submission of the aforementioned documents, the counter bidders should send an e-mail to [praktan.ayachit@incred.com](mailto:praktan.ayachit@incred.com), to the attention of Mr. Praktan Ayachit. The counter bidders will be required to comply with all applicable laws, including, without limitation, the RBI Directions and should be eligible to acquire the Financial Asset in accordance with the RBI Directions. No request for modification or withdrawal of a bid by a counter bidder once made, shall be entertained by IFSL. If no expression of interest is received by IFSL, on or before the EOI Submission Date, the counter bid process for the sale of the Financial Asset shall terminate with immediate effect, without any further action. IFSL reserves the sole right: (i) to deny participation to any person in the bid process, and also to reject any bids (including bids, which don't comply with the process requirements); and (ii) to suspend, terminate or modify the bid process and/or modify its terms without providing any reasons or incurring any liability whatsoever. The suspension, termination or modification of the bid process and/or its terms may not necessarily be carried out through another newspaper/media advertisement. Therefore, the interested bidders are requested to regularly visit IFSL's website to keep themselves updated on the suspension, termination or modification of the bid process and/or its terms (if any) by IFSL. IFSL reserves the right to not consummate the sale of the Financial Assets at any stage, without assigning any reasons whatsoever. Further, the decision of IFSL in relation to any matter relating to the sale of the Financial Assets shall be final and binding on all bidders.



## VINATI ORGANICS LIMITED

Regd. Off.: B-12 & B-13/1, MIDC Indl. Area, Mahad - 402 309, Dist. Raigad, Maharashtra, India.

**Corp. Office:** Parinee Crescendo, 1102, 11th Floor, "G" Block,

Plot No. C38 & C39, Behind MCA, BKC, Bandra (E), Mumbai - 51.

Phone - +91-22-6124044/28, Fax - +91-22-61240438, CIN: L2416MH1989PLC052224,

Email: [shares@vinatiorganics.com](mailto:shares@vinatiorganics.com) Website: [www.vinatiorganics.com](http://www.vinatiorganics.com)

### NOTICE

#### SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026, dated January 30, 2026, a special window has been opened for lodgement of transfer and dematerialisation ("demat") request of physical securities which were sold/purchased prior to April 01, 2019. The Special Window has been opened for a period of 1 (one) year from February 05, 2026 to February 04, 2027 and will be applicable in following cases:

- Where original share transfer request(s) are not lodged prior to April 1, 2019, and the shareholder is holding original share certificate;
- Where original share transfer request(s) were lodged prior to April 01, 2019, and those were rejected, returned or not attended due to deficiency in the documents, process or otherwise.

The requests can be lodged with the Company's Registrar and Transfer Agent i.e. MUFG Intime India Pvt. Ltd. (formerly Link Intime India Pvt. Ltd.), Unit: Vinati Organics Limited, C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Email ID: [investor.helpdesk@in.mpmis.mufg.com](mailto:investor.helpdesk@in.mpmis.mufg.com) and Contact: +91 8108116767.

Please note that these shares shall be mandatorily credited to the transferee, only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. These securities shall not be transferred/lien-marked/pledged during the said lock-in period.

**For Vinati Organics Limited**

**Sd/-**

**Milind Wagh**

**Company Secretary & Compliance Officer**

**(ICSI Membership No. FCS: 7125)**

**Date : April 08, 2026**

**Place: Mumbai**

## SIMPLEX MILLS COMPANY LIMITED

CIN: L65900MH1998PLC116585  
Registered Office: Village Shivni, Taluka and District, Akola - 444104.  
Corporate Office: 30, Keshavnagar Kumbhar, Sant Gadge Maharaj Chowk, Mahalaxmi (E), Mumbai-400011.  
Tel: 2308 2951-54. Email: [mills@simplex-group.com](mailto:mills@simplex-group.com) Website: [www.simplex-group.com](http://www.simplex-group.com)

NOTICE is hereby given that the Extra Ordinary General Meeting ("EGM") of the Members of Simplex Mills Company Limited (the Company) will be held through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") on Wednesday, 6<sup>th</sup> May, 2026, at 12:00 p.m. (IST), to transact the business as set out in the Notice of the EGM which will be circulated. The EGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder ("the Act"), provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("Listing Regulations") read with all applicable circulars on the matter issued by Ministry of Corporate Affairs, Government of India and Securities and Exchange Board of India.

In compliance with the applicable circulars, the Notice of the EGM will be sent to the Members whose email IDs are registered with the Depository Participant/ the Company/RTA. The Notice will also be available on the Company's website i.e. <https://simplex-group.com/> and on the website of BSE Limited i.e. [www.bseindia.com](http://www.bseindia.com).

The Members of the Company holding shares either in physical / demat form and who have not registered updated their e-mail addresses with the Company/ the RTA / the DPs are requested to follow the procedure for KYC updation mentioned in the link: <https://www.share.com/kyc> and send the following documents/information via e-mail to Pervaiz Sharangshri (P) Pvt. Ltd, the RTA of the Company at [support@pervashares.com](mailto:support@pervashares.com) or with the relevant DPs, in order to register/update their e-mail addresses and to obtain user ID and password to cast their vote through remote e-voting or e-voting at the EGM:

- Name registered in the records of the Company
- DIPID- Client ID, Client Master Copy or Copy of Consolidated Account Statement (For Shares held Demat)
- Self-attested scanned copy of the share certificate front and back (For Shares held in physical)
- Self-attested scanned copy of PAN and Aadhar cards

Members will have an opportunity to cast their votes remotely or during the EGM on the business as set forth in the Notice of the EGM through the e-voting system. The manner of remote e-voting and e-voting during the EGM will be provided in the Notice of the EGM.

The EGM Notice will be sent to the Members in accordance with the applicable laws on their registered e-mail ID in due course.

**For Simplex Mills Company Limited**

**Sd/-**

**Kalyani Natekar**

**Company Secretary**

**Place: Mumbai**

**Date: 8<sup>th</sup> April, 2026**

### Andheri West Branch.

Unit No.25,26&27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.  
E-mail: [mumbaiandheriwest@tmbank.in](mailto:mumbaiandheriwest@tmbank.in)  
Ph: 022 26366240/26366260  
CIN : L65110TN1921PLC001908

**Date:19.01.2026**

**Ms.Nandini Vikram Gupta**, B 8 Shree Sainath Estate Bundarwadi Navgar Road Bhayander East Thane Maharashtra -401107 Contact No. 9653256802

### REASONED ORDER

In the matter of Show Cause Notice dated 30.08.2025 issued to you in connection with the frauds perpetrated by diversion of funds from the loan accounts in collusion with the then branch head of our Mumbai Andheri West branch and no response / reply received from you – reg.

You have availed the following credit facility with our Mumbai Andheri West Branch.

| Nature of Limit                 | Amount         | Date of Sanction | DPN        | Balance O/s     | Charges Amount        | Remarks           |
|---------------------------------|----------------|------------------|------------|-----------------|-----------------------|-------------------|
| Term Loan (TMB Home Account No) | Rs 19.50 Lakhs | 22/06/2022       | 22/06/2022 | Rs 22,94,176.78 | Rs 89468 Plus GST 18% | NPA on 21/07/2024 |
| 214700950100076                 |                |                  |            |                 |                       |                   |

The grounds for determination of fraud are as follows:

During the special investigation of the branch, it was found that there was siphoning off loan amount by transferring the fund to other than the beneficiary (builder). The said acts of diversion of funds is a clear evidence for fraud perpetuation in the loan account Hence, Show Cause Notice dated 30.08.2025 were issued to you calling upon them to show cause as to why you should not be declared / reported as fraud. We have given 21 days' time to submit your causes, if any.

Since you have not given any explanations for the observations made in the Show Cause Notice dated 30.08.2025, this leads to the inevitable conclusion that you have no answer to the allegations contained in the referred Show Cause Notice dated 30.08.2025.

Under the circumstances and in view of the above facts, it is deemed that you have no satisfactory cause to submit against the Bank's grounds for classifying them as fraud. Accordingly, on revisiting the grounds on which the Show Cause Notice dated 30.08.2025 was issued, the Bank determines the borrower **Ms.Nandini Vikram Gupta** classify as **Fraud**. All attendant consequences, including fraud classification and reporting, will entail.

**K Sundara Balaji**

**Senior Manager**

**Mumbai Andheri West Branch**

### Andheri West Branch.

Unit No.25,26&27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.  
E-mail: [mumbaiandheriwest@tmbank.in](mailto:mumbaiandheriwest@tmbank.in)  
Ph: 022 26366240/26366260  
CIN : L65110TN1921PLC001908

**Date:19.01.2026**

**Mr.Omprakash Laxman Rajput**

Near St. Thomas Church Mira Bhayander, B 502, Narmadathane Maharashtra -401107 Contact No. 917304793077

### REASONED ORDER

In the matter of Show Cause Notice dated 30.08.2025 issued to you in connection with the frauds perpetrated by diversion of funds from the loan accounts in collusion with the then branch head of our Mumbai Andheri West branch and no response / reply received from you – reg.

You have availed the following credit facility with our Mumbai Andheri West Branch.

| Nature of Limit                 | Amount         | Date of Sanction | DPN        | Balance O/s     | Charges Amount          | Remarks           |
|---------------------------------|----------------|------------------|------------|-----------------|-------------------------|-------------------|
| Term Loan (TMB Home Account No) | Rs 14.25 Lakhs | 08/09/2022       | 08/09/2022 | Rs 16,83,062.96 | Rs 82541/- Plus GST 18% | NPA on 07/07/2024 |